

ITEM NO.44

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6548/2015

(Arising out of impugned final judgment and order dated 16/12/2014 in SB No. 1779/2014 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DEEPANK GUPTA

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with office report)

Date : 09/03/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Ms. Anindita Pujari, Adv.
Mr. Santosh Kumar, Adv.
Mr. Nirankar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) No.36426 of 2014.

(Gulshan Kumar Arora)
Court Master

(Tapan Kumar Chakraborty)
Court Master